

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 08 of 2019

IN THE MATTER OF:

Dhan Share Trading Pvt. Ltd.

...Appellant

Vs

Registrar of Companies, Mumbai

...Respondent

Present:

**Appellant: Mr. Gursat Singh and Mr. Prabhakar Thakur,
Advocates.**

Respondent: None.

ORDER

29.07.2019: Mr. Gursat Singh, Advocate appearing on behalf of appellants submits that he has recently been engaged because of which he was unable to adhere to the time line set out by this Court for filing of affidavit in terms of the order passed on the previous date of hearing. Though the order is pre-emptive in nature, we consider it appropriate to grant some more time to the appellant to file the affidavit in terms of earlier order. This may be done within two weeks. Post the matter for hearing on **13th August, 2019.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

bm/nn